

(c) whether Government have accorded their sanction to the demand;

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARA-KATAKI): (a) and (b). Yes, Sir.

(c) and (d). As large number of proposals have been received from various quarters for opening of Kendriya Vidyalayas, the proposal received from the Security Paper Mill, Hoshangabad, will be considered in due course along with other proposals for opening of Kendriya Vidyalayas in 1978-79, since only four Kendriya Vidyalayas can be opened at civil stations in an academic year. The proposals for opening of new Kendriya Vidyalayas at civil stations have to be sponsored by departments of the Central Government or State Governments and the sponsoring authority has to provide 15 acres of land for the Vidyalaya and suitable temporary accommodation free of rent or on nominal rent until a permanent building is constructed. The proposals which fulfil all the pre-conditions are considered together for determining priorities in respect of stations on the basis of relative concentration of Central Government employees and the provision of educational at the concerned stations.

शिक्षा की 10+2 पद्धति के पाठ्यक्रमों में कमी किया जाना

4263. श्री राजकेशर सिंह : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या शिक्षा की 10+2 पद्धति के पाठ्यक्रमों की जांच करने हेतु नियुक्त उच्चस्तरीय समिति ने अपना प्रतिवेदन प्रस्तुत कर दिया है; और

(ख) यदि हाँ, तो उक्त प्रतिवेदन की मुख्य बातें क्या हैं और 10वीं, 11वीं तथा 12वीं कक्षाओं के पाठ्यक्रमों में क्या कमी और सुधार किये गये हैं ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्दा) (क) और

(ख) विचरण सभा पटल पर रखा है। [संचालक ने रखा गया। देखिये सभा एलटी-1923/78]

#### Cases of Unauthorised construction in Delhi

4264. SHRI KACHARULAL HEM-RAJ JAIN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is fact that the cases of unauthorised construction in Delhi are increasing day by day;

(b) whether one of the main reasons for spurt in unauthorised construction is the availability of cement on ration cards;

(c) whether the Ministry would request the Ministry of Civil Supplies to order for stopping sale of cement in Delhi on ration cards and instead allow the sale of cement on sanctioned plans and house tax receipts only; and

(d) if so, when, and if not, whether it is the policy of the Government to encourage unauthorised construction by allowing sale of cement on ration cards?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Unauthorised constructions have been noticed.

(b) In April, 1977, in view of the prevailing scarcity conditions and to ensure easy availability of cement to bona fide consumers for repairs purposes it was decided to sell part of the cement against ration cards. Prior to this cement was available in the open market. In order to ensure that the cement is not misused, a new clause has been added in Delhi Cement (Licensing and Control) Order, 1972 by promulgating an amendment on 10th March, 1978. No permit holder can now transfer his permit or cement to any other person. Contravention thereof is punishable under the Essential Commodities Act, 1955.

(c) and (d). No, Sir, as it would cause hardship to bona fide users. Instructions have been given to local authorities to exercise constant vigil against unauthorised constructions. A weekly programme for removal of unauthorised constructions is chalked out at meetings held by the District Authorities where representatives of local bodies are present.

#### Construction at Chittaranjan Park, New Delhi

4265. SHRI A K. SAHA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of quarters under construction in Chittaranjan Park to accommodate the community service personnel;

(b) number of community service personnel that are needed for work in Chittaranjan Park; and

(c) the way balance of the quarters which are not needed to accommodate community service personnel in Chittaranjan Park will be disposed of, and whether these can be allotted to the displaced persons from erstwhile East Pakistan for whom the colony is intended and if not, the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) As reported by the Delhi Development Authority, 48 houses have already been constructed in Chittaranjan Park. Another 144 houses are under construction there.

(b) Delhi Development Authority has reported that as per the norms laid down in the Master Plan, 5 per cent of the housing units are to be provided for service personnel family housing i.e. dhobis, janitors, jamadars, malis, domestic servants, etc.

(c) All the flats would be allotted by the D.D.A. to the service personnel as per their existing policy. A large number of service personnel are already registered with them since 1969 onwards under its Advance Registration Scheme. However, DDA had been requested to consider for allotment of quarters on applications from displaced persons also who fall under the prescribed categories of service personnel.

#### मेडिकल आधार पर सरकारी आवास बदलने सम्बन्धी नियम

4266. श्री नवाब सिंह चौहान : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकारी कर्मचारियों को मेडिकल आधार पर क्वार्टरों के आवंटन सम्बन्धी व्यवस्था क्या है;

(ख) मेडिकल आधार पर मकान बदलने की अनुमति देने सम्बन्धी नियमों का ब्यौरा क्या है;

(ग) मेडिकल आधार पर उसी श्रेणी के मकान बदलने की अनुमति देने के क्या नियम हैं; और

(घ) गत तीन वर्षों में मेडिकल आधार पर टाईप-दो में कितने व्यक्तियों को मकान बदलने की अनुमति दी गई ?